

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-268/ND/2017

In the matter of
Sonic Technologies (P) Ltd

....PETITIONER

SECTION :
Under Section 252

Order delivered on 24.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Jai Prakash Sharma, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Ld. Company Prosecutor for the ROC as well as Ld. Standing Counsel for the Income tax Department are also present. There is no representation on the part of the ROC. From the records of this Tribunal, it is seen that observations on the part of the ROC, Jaipur have been duly filed.

Heard the matter and the same is reserved for orders.

-Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
24.1.2018